

PROCEEDINGS OF HIGH COURT OF ANDHRA PRADESH

Sub: Establishment – High Court of Andhra Pradesh–
Gazetted – Sri B.Sai Kalyan Chakravarthi and
Sri G.Gopi, District Judges, were transferred and
appointed as Officers on Special Duty against the
vacant posts of Registrars in the High Court of
Andhra Pradesh – Deputation cancelled - **Orders –
Issued.**

Read:1.High Court's Proceedings ROC.No.601/2019-Estt.,
dated 12-12-2019.
2.High Court's Proceedings ROC.No.601/2019-Estt.,
dated 19-12-2019.

ORDER : ROC.No.601/2019-20-Estt., Dated 04.01.2020.

The Hon'ble the Chief Justice is pleased to pass the following order : -

The deputation of Sri B.Sai Kalyan Chakravarthi and Sri G.Gopi, District Judges, who were transferred and appointed as Officers on Special Duty against the vacant posts of Registrars in the High Court of Andhra Pradesh, is hereby cancelled and they are repatriated to their earlier place of posting, until further orders.

Sri B.Sai Kalyan Chakravarthi is posted as Principal District and Sessions Judge, East Godavari District, Rajamahendravaram and take charge of his post from I Addl. District and Sessions Judge, East Godavari District, who is holding full additional charge of the said post, immediately.

Sri G.Gopi, is posted as Principal District and Sessions Judge, Vizianagaram and take charge of his post from I Addl. District and Sessions Judge, Vizianagaram, who is holding full additional charge of the said post, immediately.


REGISTRAR GENERAL

To
The Officers – concerned.

Copy to :

1. The Prl. Pvt. Secretary to the Hon'ble the Chief Justice
(for placing before the Hon'ble the Chief Justice)
2. All the P.Ss to Hon'ble Judges (for placing before their Lordships)
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh.
**(with a request to direct the concerned to upload the
proceedings in the High Court's Website)**
5. All the Officers of the High Court of Andhra Pradesh.
6. All the Section Heads, High Court of Andhra Pradesh.
7. All the Unit Heads in the State of Andhra Pradesh.
8. The Metropolitan Sessions Judges, Vijayawada and Visakhapatnam.
9. The Special Judge for Trial of CBI Cases, Visakhapatnam
10. The Special Judge for SPE & ACB Cases, Vijayawada & Nellore
11. The Judge, Family Courts, Nellore, Prakasam at Ongole, Srikakulam,
Vijayawada, Visakhapatnam, Tirupathi and Kurnool.
12. The Presiding Officers, Labour Courts, Visakhapatnam, Guntur, Ananthapur.
13. The Chairman, Co-operative Tribunal, Vijayawada.

14. The Secretary to Governor for the state of Andhra Pradesh.
15. The Chief Secretary to Government, Government of Andhra Pradesh
16. The Secretary to Government, Law (L.A. & J – Home Courts) Dept., Government of Andhra Pradesh.
17. The Registrar, A.P. Lokayukta, Hyderabad.
18. The Secretary, Bar Council of A.P.
19. The Advocate General, Andhra Pradesh.
20. The Public Prosecutors, High Court of Andhra Pradesh.
21. The Member Secretary, A.P. State Legal Services Authority, Amaravati.
22. The Secretary, A.P. High Court Legal Services Committee, Amaravati.
23. The Pay and Accounts Officer, Ibrahimpatnam.